

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

Appeal No.	Appellant	Respondent	Impugned Order No. & date
ST/30404/2016	Vineyard Projects	CCCE & ST, Hyderabad - III	OIO: HYD-EXCUS-03-COM-CE-023-15-16 dt.29.02.2016
ST/30423/2016	Akbar Travels of India Pvt Ltd	CCCE & ST, Tirupati	OIA: TTD-EXCUS-000-APP-059-15-16 dt.29.01.2016
ST/30733/2016	K Vamsidhar	CCCE & ST, Tirupati	OIA: TTD-EXCUS-000-APP-06-16-17 dt.31.05.2016
ST/31109/2016	Telangana State Sheep and Goat Development Cooperative Federation Ltd	CCCE & ST, Hyderabad - I	OIA: HYD-SVTAX-000-APP-084-15-16 dt.30.09.2015
E/30358/2017	Mr Ghouse Mohiuddin, Managing Director	CCT, Secunderabad-GST	OIO: HYD-EXCUS-003-COM-069-16-17 dt.29.11.2016
E/30641/2017	Gerdau Steel India Ltd	CCT, Tirupati-GST	OIO: TTD-EXCUS-000-COM-26-16-17 dt.20.01.2017
E/31138/2017	Madhavi Retreders	CCT, Tirupati-GST	OIA: TTD-EXCUS-000-APP-009-17-18 dt.30.06.2017
ST/30754/2017	Madhavi Retreders	CCCE & ST, Nellore	OIA: VIZ-EXCUS-003-APP-096-16-17 dt.28.02.2017
ST/30758/2017	Madhavi Retreders	CCCE & ST, Nellore	OIO: VIZ-EXCUS-003-APP-095-16-17 dt.28.02.2017
ST/31126/2017	Valmiki Consultants Pvt Ltd	CCT, Secunderabad-GST	OIA: HYD-SVTAX-000-APP-111-17-18-ST dt.20.06.2017
ST/31204/2017	Transcon Life Space Pvt Ltd	CCT, Secunderabad-GST	OIO: HYD-SVTAX-000-AP2-0188-17-18 dt.24.08.2017
E/30029/2018	Electronics Corporation of India Ltd	CCT, Secunderabad-GST	OIA: HYD-EXCUS-SC-AP2-0063-0065-17-18-CE dt.20.09.2017
E/30031/2018	Electronics Corporation of India Ltd	CCT, Secunderabad-GST	OIO: TPT-EXCUS-001-COM-28-2013 dt.30.10.2013
E/30307/2018	Prakash Ferrous Industries Pvt Ltd	CCT, Tirupati-GST	OIO: TTD-EXCUS-000-COM-05-17-18 dt.29.12.2017
E/30308/2018	Kalpesh Agarwal	CCT, Tirupati-GST	OIO: TTD-EXCUS-000-COM-05-17-18 dt.29.12.2017
E/30657/2018	Indus Refrigeration Pvt Ltd	CCT, Tirupati-GST	OIA: TTD-EXCUS-000-APP-145-17-18 dt.28.02.2018
ST/30011/2018	Vaishnavi Jewellers Pvt Ltd	CCT, Secunderabad-GST	OIA: HYD-SVTAX-000-AP2-0205-17-18-ST dt.12.09.2017

ST/30249/2018	G P Mall	CCT, Tirupati-GST	OIA: TTD-EXCUS-000-APP-077-17-18 dt.30.11.2017
ST/30328/2018	Amrutha Electrical Works	CCT, Secunderabad-GST	OIA: HYD-EXCUS-003-AP2-0235-17-18 dt.23.11.2017
ST/30416/2018	Cauvery Iron and Steel India Ltd	CCT, Hyderabad-GST	OIA: HYD-EXCUS-MD-AP2-286-17-18 dt.19.01.2018
ST/30053/2019	V V Sessa Reddy	CCT, Tirupati-GST	OIA: TTD-EXCUS-000-APP-110-18-19 dt.30.10.2018
ST/30474/2019	Prashanthizilla Mutually Aided	CCT, Tirupati-GST	OIO: TTD-EXCUS-000-COM-10-18-19 dt.16.03.2019

Appearance

None for the Assessee.

Ms Shailaja Kumar, Shri C. Mallikarjun Reddy, Shri N. Bhanu Kiran, Authorized Representatives for the Revenue.

Coram:

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

FINAL ORDER No. A/30993-31014/2020

Date of Hearing: 04.11.2020
Date of Decision: 04.11.2020

[Order per: BENCH]

1. Learned Departmental Representatives have submitted that in these cases the assessee applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificates have been issued. Accordingly, these appeals are dismissed as deemed to have been withdrawn as per section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)